

IN THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH AT NEW DELHI  
OA 665/2023

IN THE MATTER OF:

Nirmal Singh Chahal

...Applicant

Versus

State of Punjab & Ors.

...Respondents

INDEX

Sr. No.	Particulars	Page no.
1.	Status report dated 03.07.2025 on behalf of respondents no. 1 and 2 by respondent no. 2/Ms. Punamdeep Kaur, IAS, Deputy Commissioner, Faridkot	1-3
2.	<b>Annexure A:</b> Notification dated 23.09.2022	4-5
3.	<b>Annexure B:</b> Show cause notice dated 26.03.2024	6
4.	<b>Annexure C :</b> Demolition order dated 27.01.2025.	7
5.	<b>Annexure D:</b> Order dated 27.06.2025	8
6.	<b>Annexure E:</b> Compliance report dated 02.07.2025	9
7.	<b>Annexure F:</b> Photographs of the park area	10-13

Place: *Faridkot*

Date: *3.7.2025*

  
Punamdeep Kaur, IAS  
Deputy Commissioner, Faridkot

IN THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH AT NEW DELHI

OA 665/2023

IN THE MATTER OF:

Nirmal Singh Chahal

...Applicant

Versus

State of Punjab & Ors.

...Respondents

STATUS REPORT DATED 03.07.2025 FILED ON BEHALF OF  
RESPONDENTS NO. 1 AND 2 BY RESPONDENT NO. 2/MS.  
PUNAMDEEP KAUR, IAS, DEPUTY COMMISSIONER, FARIDKOT

**MOST RESPECTFULLY SHOWETH**

1. That this Hon'ble Tribunal vide order dated 05.03.2025 has directed the respondents no. 1 and 2 to file an affidavit regarding encroachments on green belts and steps taken for removal thereof.
2. It is respectfully submitted that the encroachments in the park area of Farid Enclave (a licensed colony), Faridkot, are to be addressed in accordance with Notification No. 13/41/21-6HG2/2476 dated 23.09.2022 issued by the Department of Housing and Urban Development, Government of Punjab exercising powers under Section 2(m) read with Section 175 of the Punjab Regional and Town Planning and Development Act, 1995 and under Section 2(1) read with Section 41 of the Punjab Apartment and Property Regulation Act, 1995 ("PAPRA"). The notification dated 23.09.2022 is annexed as **Annexure A**.
3. As per the said notification, regulatory powers under the PAPRA have been delegated to the Additional Deputy Commissioner (General) of the concerned district for areas falling outside municipal limits, excluding the six major districts of Punjab, namely Amritsar, Ludhiana, Bathinda, Jalandhar, Patiala, and SAS Nagar.



4. The area in question, Farid Enclave (a licensed colony), Faridkot, falls outside the municipal limits, and is therefore covered by the notification dated 23.09.2022.
5. That a show cause notice dated 26.03.2024 under Section 39(1) of the PAPRA, 1995, was issued to the encroacher for unauthorized occupation of the park area in the aforementioned licensed colony. Through this notice, the occupier was called upon to explain within 15 days the reasons for the construction of structures/encroachments in the designated park area. The show cause notice dated 26.03.2024 is annexed as **Annexure B**.
6. That the occupier was also granted adequate opportunity for a personal hearing to present his defence. However, upon his failure to avail the same, demolition order dated 27.01.2025 was issued by the competent authority, i.e., the ADC(G), directing the violator/encroacher to voluntarily remove the encroachments within 60 days. It was further stated that, failing compliance, the said structures would be demolished by the competent authority at the cost and risk of the violator/encroacher, in accordance with Section 39(1) of the PAPRA, 1995. The demolition orders dated 27.01.2025 is annexed as **Annexure C**.
7. That upon non-compliance with the demolition order dated 27.01.2025, a subsequent order dated 27.06.2025 was issued, directing that the demolition drive be conducted on 02.07.2025. The order dated 27.06.2025 is annexed as **Annexure D**.
8. That in compliance with the demolition orders, a report dated 02.07.2025 was submitted by the competent authority, i.e., the ADC(G), in reference to the directions of the Hon'ble Tribunal. As per the report, a demolition drive was conducted on 02.07.2025, during which all encroachments in the park area were removed, except for the public toilets, which were retained in view of public convenience. The compliance report dated 02.07.2025 is annexed as **Annexure E**. The



photographs of the park area before and after the demolition are annexed as **Annexure F**.

9. That the directions passed by this Hon'ble Tribunal have been timely complied with and it is respectfully prayed that the present OA may be disposed of.

Place: *Faridkot*

Date: *3.7.2025*



**Punamdeep Kaur, IAS**

**Deputy Commissioner, Faridkot**

**GOVERNMENT OF PUNJAB  
DEPARTMENT OF HOUSING & URBAN DEVELOPMENT  
(HOUSING-II BRANCH)**

**Notification**

Dated: 23/09/2022

No. 13/41/21-6HG2/2476 In exercise of the powers conferred by Section 2(m) & Section 175 of the Punjab Regional and Town Planning and Development Act, 1995 and Section 2(l) & Section 41 of the Punjab Apartment and Property Regulation Act, 1995 and all other powers enabling him in this behalf, the Governor of Punjab is pleased to appoint the officers to exercise the powers and perform the function of the Competent Authority under these Acts as per annexure attached.

This notification shall supersede all previous notifications issued in this regard.

This issues with the approval of the Chief Minister, Punjab.

Dated: 23/09/2022  
Chandigarh

**Ajoy Kumar Sinha  
Principal Secretary,  
Housing and Urban Development, Punjab**

Endst. No. 13/41/21-6HG2/2477

Dated: 23/09/2022

A copy is forwarded to the Controller, Printing and Stationary, Punjab SAS Nagar with a request to publish this notification in the Punjab Govt. Gazette (Ordinary).

*Leena K...*  
**Deputy Secretary**

*Attested to be true copy*

  
**Supdt. Grade-II  
Deputy Commissioner  
Faridkot**

## ANNEXURE 1 : DELEGATION OF POWERS UNDER PRTPD Act, 1995 and PAPRA, 1995

AUTHORITY>	MUNICIPAL CORPORATION AREAS (except MC, SAS Nagar)		MUNICIPAL COUNCIL AREAS			OUTSIDE MUNICIPAL AREAS & in MC, SAS Nagar	
	COMPETENT	APPELLATE	COMPETENT (Municipal Councils in Distt. Amritsar, Ludhiana, Jalandhar, Patiala, Bathinda and SAS Nagar)	COMPETENT (Municipal Councils in all the remaining Districts)	APPELLATE	COMPETENT	APPELLATE
1.) CLU- Colony-Resi/Ind upto 25 acre/ Comm upto 10 acre	CMC	ASLG	ADC(UD)	ADC(G)	DLG	CA	ASHUD
2.) CLU- Colony - Resi/ Ind > 25 Acre Comm > 10 acre	CMC	ASLG	ADC(UD)	ADC(G)	DLG	DTCP	ASHUD
3.) CLU - Industrial Parks upto 25 acre	CMC	ASLG	ADC(UD)	ADC(G)	DLG	STP	DTCP
4.) CLU - Industrial Parks > 25 acre	CMC	ASLG	ADC(UD)	ADC(G)	DLG	DTCP	ASHUD
5.) CLU - Rice Sheller, Brick Kiln, Petrol Pump, Stone Crusher	CMC	ASLG	ADC(UD)	ADC(G)	DLG	DTP	DTCP
6.) CLU - Standalone Industries	CMC	ASLG	ADC(UD)	ADC(G)	DLG	STP (PBIP)	DTCP
7.) CLU - Standalone units other than industry, upto 25 acre	CMC	ASLG	ADC(UD)	ADC(G)	DLG	STP	DTCP
8.) CLU - Standalone units other than industry, > 25 acre	CMC	ASLG	ADC(UD)	ADC(G)	DLG	DTCP	ASHUD
9.) CLU-Mega Project extension upto 25 acre	DTCP	ASHUD	DTCP	DTCP	ASHUD	DTCP	ASHUD
10.) CLU- Mega Project extension > 25 acre	ASHUD	HU DM	ASHUD	ASHUD	HU DM	ASHUD	HU DM
11.) (*) License to a Colony	CMC	ASLG	ADC(UD)	ADC(G)	DLG	CA	ASHUD
12.) (**) Power to regularise illegal colonies	CMC	ASLG	ADC(UD)	ADC(G)	ASLG	ACA/ADC(G)	ASHUD
13.) (***) Regulatory powers under PRTPD, 1995 & PAPRA, 1995	CMC	ASLG	ADC(UD)	ADC(G)	DLG	ACA/ADC(G)	ASHUD

**Notes and Abbreviations below (in alphabetic order):**

(\*) License under Section 5 OF PAPRA, 1995

(\*\*) under policy No. 12/01/2017-5HG/2/1806 dated 18.10.2018.

(\*\*\*) Regulatory Powers under Sections 87, 88, 89 OF PRTPD ACT, 1995 & SECTIONS 38 AND 39 PAPRA (\*Power under section 157 of PRTPD Act 1995 is vests with CA)

ADC (UD) Additional Deputy Commissioner (Urban Development) for districts Amritsar, Ludhiana, Jalandhar, Patiala, Bathinda and SAS Nagar.

ADC (G) Additional Deputy Commissioner (General) in case of remaining districts.

ACA/ ADC (G) - Additional Chief Administrator of concerned Urban Development Authority for districts Amritsar, Ludhiana, Jalandhar, Patiala, Bathinda and SAS Nagar and Additional Deputy Commissioner (General) in case of remaining districts.

ASHUD - Administrative Secretary, Housing and Urban Development Deptt. or as delegated by him.

ASLG - Administrative Secretary, Deptt. of Local Govt. or as delegated by him.

CA - Chief Administrator of concerned Urban Development Authority under Department of Housing and Urban Development

CLU and License cases not covered under of the above categories - Competent Authority will be HU DM

CLU cases outside Municipal limits under 1.) above and Licenses outside Municipal limits under 11.) above, will be scrutinized & signed jointly by DTP Bathinda, Jalandhar, Amritsar and by DTP and ADC(G) for the other districts.

CLU UNDER SECTIONS 56 (6), 67 AND 81 OF PRTPD ACT, 1995

CMC Commissioner of concerned Municipal Corporation.

Colony - Residential, Industrial or Commercial as defined in PAPRA, 1995

Competent authority shall be the one, in whose jurisdiction more area falls in case of projects whose some area falls within & some area outside the Municipal Limits

DLG - Director, Local Government, Punjab

DTCP - Director Town and Country Planning, Punjab

HU DM - Housing and Urban Development Minister, Punjab

Super Grade II  
 Deputy Commissioner  
 Faridkot

**Notice u/s 39(i) of Punjab Apartment and Property Regulation Act, 1995**

To

Shri Arsh Sachar S/o Shri Parveen Kumar Sachar,  
Hotel Shahi Haveli Faridkot.

Letter No. A.D.C (G)/Faridkot/2023/115 Dated 26.03.2024

Subject: Notice u/s 39(i) of Punjab Apartment and Property Regulation Act, 1995

In reference to the above subject, it is hereby informed that it has been brought to the attention of the undersigned that you have constructed a building in the school/club site without the approval of the competent authority. Also, some constructions in the area of parking and park, encroachment on the service lane behind SCO 19 to 24, use of plot no. 101 as commercial space and encroachment on the toilet block with SCO 24 of the approved layout plan. The violation of section 20(4) of the Punjab Apartment and Property Regulation Act, 1995 is being committed by you. Under the provisions of the Act, there is also a provision to demolish the unauthorized constructions made by you.

Through this notice, you are hereby directed to appear in the office of the undersigned within 15 days from the date of issue of this notice and explain your position in writing regarding the said violation during office hours. If you do not submit your explanation within the stipulated time, it will be understood that you do not wish to give any reply in your explanation. After which, appropriate action will be initiated against you under the provisions of the said Act.

-sd/-

Additional Deputy Commissioner (G)  
Faridkot

Endst. No. A.D.C (G)/DTP(R)/Faridkot/2024/116-117 Dated 26.03.2024

A copy of this is sent to the following for information and necessary action:-

01. To the District Town Planner (P&R) Faridkot
02. To Junior Engineer (Regulatory) for information & necessary action.

-sd/-

Additional Deputy Commissioner (G),  
Faridkot.

Attested to be true translation.

  
Supdt. Grade-II  
For Deputy Commissioner  
Faridkot

**Demolition Order u/s 39 (1) PAPR Act 1995**

To

Shri Arsh Sachar S/o Shri Parveen Kumar Sachar,  
Hotel Shahi Haveli Faridkot.

Letter No. A.D.C (G)/Faridkot/2025/26 Dated 27.01.2025

Subject: Regarding demolition of unauthorized construction being done in violation of Section 20(4) of the PAPR Act, 1995.

Reference: In continuation of the notice issued by this office dated 26-03-2024 and letter no. 482 dated 18-10-2024.

Through the notice under reference regarding the above subject, this office has issued a notice to you regarding the demolition of unauthorized structures in the school/club and park, parking area in Farid Enclave Phase-1 and Phase-2 Colony at Kotkapura-Faridkot Road, Faridkot. As per the request submitted by you in relation to the notice mentioned under reference, you have applied to the office BDA Bathinda for the purpose of compounding the said structure. Even after the lapse of about 10 months, no approval has been submitted by you at the office. Letter No. 215 dated 13-01-2025 received from CA, BDA, Bathinda has been written to take action on unauthorized constructions.

You are hereby ordered to demolish the unauthorized construction of the club and the unauthorized constructions in the Park and Parking area within 60 days under Section 39(1) of the PAPR Act, 1995, in violation of Section 20(4) of the Act, 1995, as an occupier.

Failure to do so will result in the department demolishing the unauthorized constructions under Section 39(2) of the PAPR Act, 1995 and the cost of demolition will be recovered from you.

-sd/-

Additional Deputy Commissioner (G)  
Faridkot

Endst. No. A.D.C (G)/DTP(R)/Faridkot/2025/27-28 Dated 27.01.2025

A copy of this is sent to the following for information and necessary action:-

01. To the District Town Planner (P&R) Faridkot
02. To Junior Engineer (Regulatory) to monitor the site and submit a final report including photographs after completion of the time.

-sd/-

Additional Deputy Commissioner (G),  
Faridkot.

Attested to be true translation.

  
Supdt. Grade-II  
For Deputy Commissioner  
Faridkot

Orders u/s 39(2) of PAPR Act, 1995

In violation of Section 20(4) of "The Punjab Apartment and Property Regulation Act, 1995", construction/encroachment has been made in some parts of the park and parking area in front of SCO Nos. 19 to 24 and in the service lane behind SCO Nos. 19 to 24 at Licensed Colony Farid Enclave Phase-1 and Phase-2, Faridkot-Kotkapura Road, Faridkot. The violator was issued a notice under Section 39(1) of the Act and an order to demolish the construction at his own level, but the encroachment has not been removed by the violator.

In view of the above and in view of the orders dated 05-03-2025 in connection with the case No. OA 665 of 2023 pending in the Hon'ble National Green Tribunal Court, as per the instructions received from the Deputy Commissioner, Faridkot, declaring the constructions in the said place as unauthorized constructions, orders regarding demolition of unauthorized constructions in the park, parking area and service lane under section 39(2) of "The Punjab Apartment and Property Regulation Act-1995" were issued vide Office Order No. 157-67 dated 27-05-2025. The said orders were postponed till further orders due to administrative reasons vide Office Order No. 168-78 dated 28-05-2025.

In continuation of the above, it is written to the District Town Planner (P&R), Faridkot, Assistant Town Planner (Regulatory) and Junior Engineer (Regulatory) that the action regarding demolition of the said unauthorized constructions should be implemented on date: 02/07/2025 in coordination with the concerned departments.

-sd/-

Competent Officer-cum-  
Additional Deputy Commissioner (G),  
Faridkot.

Endst. No. A.D.C (G)/DTP(R)/Faridkot/2025/287-89 Dated 27.06.2025

A copy of this is sent to the following for information and necessary action:-

01. It is requested to the Deputy Commissioner, Faridkot to issue necessary orders regarding the deployment of the Duty Magistrate to take action on the said demolition and kindly inform this office.
02. To the District Town Planner (P&R) Faridkot and Assistant Town Planner Faridkot for appropriate action.
03. It is directed to the Junior Engineer (Regulatory) to take action on the demolition under the PAPRA Act-1995.

-sd/-

Competent Officer-cum-  
Additional Deputy Commissioner (G),  
Faridkot.

Attested to be true translation.

Supdt. Grade-II  
For Deputy Commissioner  
Faridkot

To  
The Deputy Commissioner-cum-  
District Magistrate, Faridkot

Letter No. A.D.C (G)/Faridkot/2025/296

Dated 02.07.2025

Sub: Notice in OA No. 665 of 2023 - Nirmal Singh Chahal vs State of Punjab and Others.

Reference: Your office's letter no. 275/ CEA dated 25-03-2025.

In reference to subject cited above, you are hereby informed that a notice U/S 39 (1) of PAPR Act, 1995 was served against encroacher who has encroached upon the park area of the above mentioned licensed colony, through which occupier was asked to show cause within 15 days that why the structures/encroachments have been constructed in the Park area, (Annexure-1). The occupier was also given suitable time for a personal hearing to defend himself. The violator/encroacher having failed to do so, demolition orders were passed, asking the violator/encroacher to remove the encroachments within 60 days on his own, failing which the said structures shall be demolished by the competent authority at the cost of violator/encroacher as per the Section 39(1) of the PAPR Act, 1995. (Annexure-2)

However, the said violator/encroacher failed to comply with the orders of the competent authority and did not remove the encroachments. Therefore, as per the provisions of the Section 39(2), of PAPR Act, 1995, this office itself took the measures to demolish the same and accordingly demolition drive was carried out on 02/07/2025 in which the encroachments in the park area were removed except public toilets on account of public convenience. A copy of the orders have been placed herewith at Annexure-3. The photographs of the park area before and after the demolition are placed at the Annexure-4 for your kind perusal.

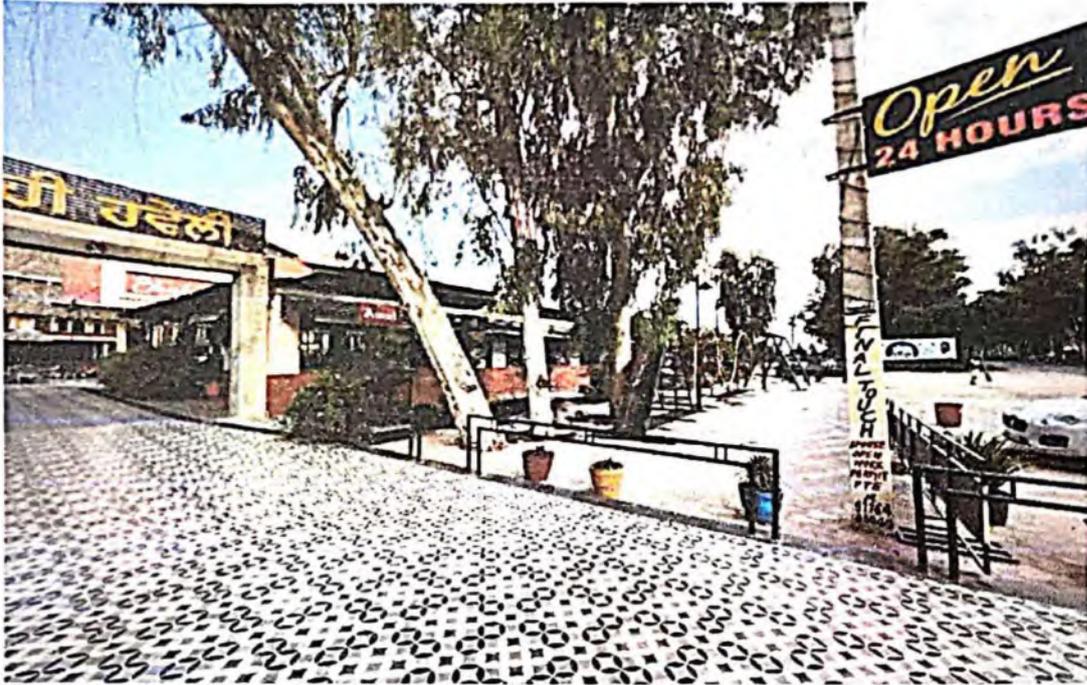
-sd/-

Additional Deputy Commissioner (G)  
Faridkot

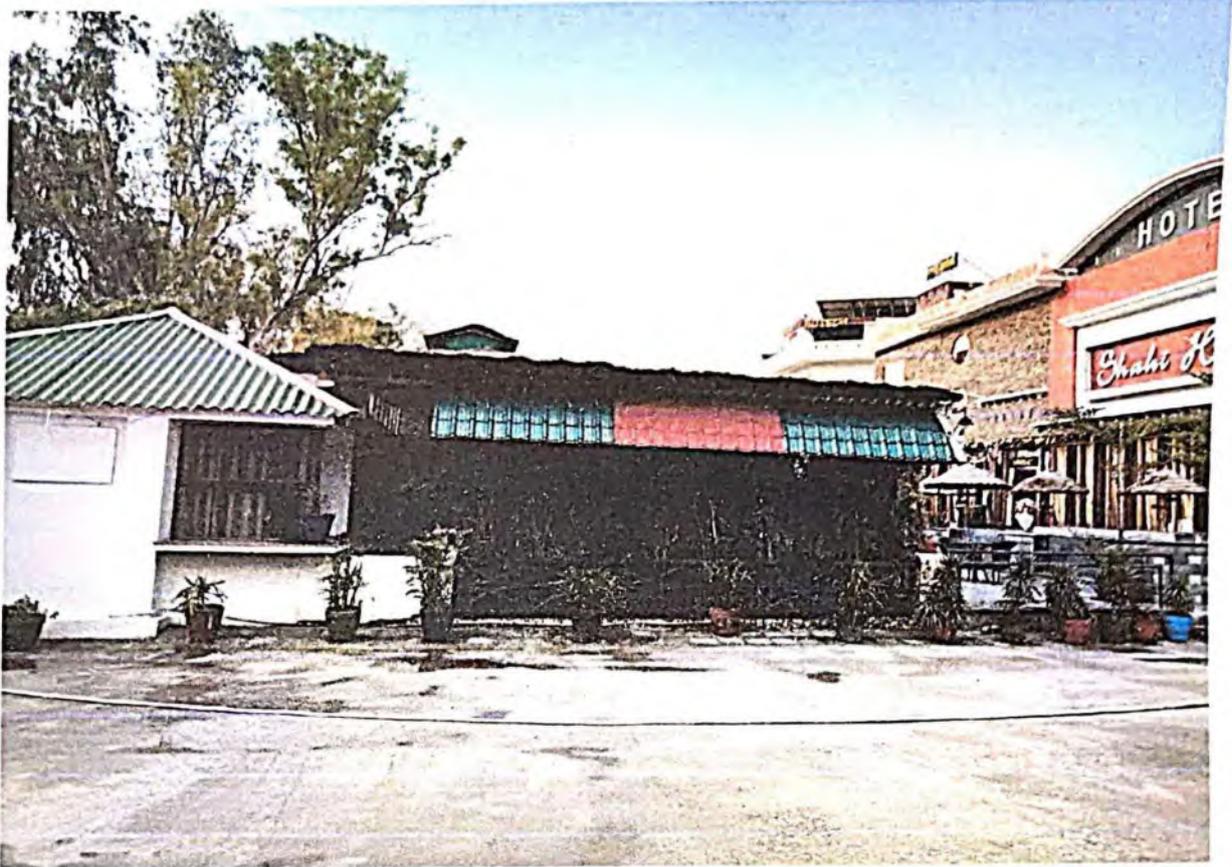
Attested to be true copy.

  
Supdt. Grade-II  
For Deputy Commissioner  
Faridkot

Photographs of the Park Area  
BEFORE DEMOLITION



  
Supdt. Grade-II  
For Deputy Commissioner  
Faridkot  
10



Supd Grade-II  
For Deputy Commissioner  
Fajdkot

**462**  
**AFTER DEMOLITION**



Supdt. Grade-II  
For Deputy Commissioner  
Faridkot



Sub. It. Grade II  
For Deputy Commissioner  
13 Paridkot

Annexure - R2

Notice u/s 39(i) of Punjab Apartment and Property Regulation Act, 1995

(107)

ਸ੍ਰੀ ਅਰਸ ਸੱਚਰ ਪੁੱਤਰ ਸ੍ਰੀ ਪਰਵੀਨ ਕੁਮਾਰ ਸੱਚਰ,  
ਹੋਟਲ ਸ਼ਾਹੀ ਹਵੇਲੀ ਫਰੀਦਕੋਟ।

ਪੱਤਰ ਨੰ. ਵ:ਡਿ:ਕ(ਜ)/ਫਰੀਦਕੋਟ/2023 / 115  
ਮਿਤੀ 26.03.2024

ਵਿਸ਼ਾ

Notice u/s 39(i) of Punjab Apartment and Property Regulation Act, 1995

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਦੇ ਸਬੰਧ ਵਿੱਚ ਆਪ ਨੂੰ ਸੂਚਿਤ ਕੀਤਾ ਜਾਂਦਾ ਹੈ ਕਿ ਨਿਮਨ ਹਸਤਾਖਰ ਦੇ ਧਿਆਨ ਵਿਚ ਲਿਆਂਦਾ ਗਿਆ ਹੈ ਕਿ ਆਪ ਵੱਲੋਂ ਲਾਇਸੈਂਸਡ ਕਲੇਨੀ ਫਰੀਦ ਇਨਕਲੇਵ ਫੇਜ਼-1 ਅਤੇ ਫੇਜ਼-2 ਅੰਦਰ ਸਕੂਲ/ਕਲੱਬ ਸਾਈਟ ਵਿੱਚ ਸਮਰੱਥ ਅਥਾਰਟੀ ਦੀ ਪ੍ਰਵਾਨਗੀ ਤੋਂ ਬਿਨਾਂ ਬਿਲਡਿੰਗ ਦੀ ਉਸਾਰੀ, ਅਪਰੂਵਡ ਲੇ-ਆਉਟ ਪਲੈਨ ਦੇ ਪਾਰਕਿੰਗ ਅਤੇ ਪਾਰਕ ਦੇ ਏਰੀਆ ਵਿੱਚ ਕੁੱਝ ਉਸਾਰੀਆਂ, ਐਸ.ਸੀ.ਓ. 19 ਤੋਂ 24 ਦੇ ਪਿੱਛੇ ਸਰਵਿਸ ਲੇਨ ਉੱਪਰ ਇੰਨਕਰੇਚਮੈਂਟ, ਪਲਾਟ ਨੰਬਰ 101 ਨੂੰ ਵਪਾਰਕ ਜਗ੍ਹਾ ਵਜੋਂ ਵਰਤੋਂ ਕਰਨੀ ਅਤੇ ਐਸ.ਸੀ.ਓ. 24 ਦੇ ਨਾਲ ਟੁਆਇਲੈਟ ਬਲਾਕ ਉੱਪਰ ਇੰਨਕਰੇਚਮੈਂਟ ਕੀਤੀ ਗਈ ਹੈ ਅਜਿਹਾ ਕਰਨ ਨਾਲ ਆਪ ਵੱਲੋਂ 'The Punjab Apartment and Property Regulation Act, 1995 ਦੀ ਧਾਰਾ 20(4) ਦੀ ਉਲੰਘਣਾ ਕੀਤੀ ਜਾ ਰਹੀ ਹੈ। ਐਕਟ ਦੀਆਂ ਧਾਰਾਵਾਂ ਅਧੀਨ ਆਪ ਵੱਲੋਂ ਕੀਤੀਆਂ ਗਈਆਂ ਅਣ-ਅਧਿਕਾਰਤ ਉਸਾਰੀਆਂ ਨੂੰ ਬਤੌਰ ਸਮਰੱਥ ਅਥਾਰਟੀ ਦਾਹੁਣ ਦਾ ਵੀ ਉਪਬੰਧ ਹੈ।

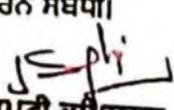
ਇਸ ਨੋਟਿਸ ਰਾਹੀਂ ਆਪ ਨੂੰ ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਆਪ ਇਸ ਨੋਟਿਸ ਜਾਰੀ ਹੋਣ ਦੀ ਮਿਤੀ ਤੋਂ 15 ਦਿਨ ਦੇ ਅੰਦਰ ਅੰਦਰ ਨਿਮਨ ਹਸਤਾਖਰ ਦੇ ਦਫਤਰ ਵਿਖੇ ਉਕਤ ਵਾਈਲੇਸ਼ਨ ਸਬੰਧੀ ਦਫਤਰੀ ਸਮੇਂ ਦੌਰਾਨ ਪੇਸ਼ ਹੋ ਕੇ ਲਿਖਤੀ ਰੂਪ ਵਿੱਚ ਆਪਣੀ ਸਥਿਤੀ ਸਪਸ਼ਟ ਕਰੇ। ਜੇਕਰ ਆਪ ਵੱਲੋਂ ਮਿੱਥੇ ਸਮੇਂ ਦੇ ਅੰਦਰ ਅੰਦਰ ਆਪਣਾ ਸਪੱਸ਼ਟੀਕਰਨ ਪੇਸ਼ ਨਹੀਂ ਕੀਤਾ ਗਿਆ ਤਾਂ ਸਮਝ ਲਿਆ ਜਾਵੇਗਾ ਕਿ ਆਪ ਆਪਣੇ ਸਪੱਸ਼ਟੀਕਰਨ ਵਿੱਚ ਕੋਈ ਜਵਾਬ ਨਹੀਂ ਦੇਣਾ ਚਾਹੁੰਦੇ। ਜਿਸ ਉਪਰੰਤ ਆਪ ਵਿਰੁੱਧ ਉਕਤ ਐਕਟ ਵਿੱਚ ਦਰਜ ਉਪਬੰਧਾਂ ਅਧੀਨ ਬਣਦੀ ਕਾਰਵਾਈ ਆਰੰਭ ਦਿੱਤੀ ਜਾਵੇਗੀ।

  
ਵਧੀਕ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ (ਜ),  
ਫਰੀਦਕੋਟ। ੧

ਪਿਠ ਅੱਕਣ ਨੰ/ ਵ.ਡਿ.ਕ(ਜ)/ਫਰੀਦਕੋਟ/2024.116-117.....ਮਿਤੀ ...26.03.2024

ਉਪਰੋਕਤ ਦਾ ਉਤਾਰਾ ਹੇਠ ਲਿਖਿਆ ਨੂੰ ਸੂਚਨਾ ਅਤੇ ਅਗਲੇਰੀ ਕਾਰਵਾਈ ਹਿੱਤ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ

1. ਜਿਲ੍ਹਾ ਨਗਰ ਯੋਜਨਾਕਾਰ (ਪੀ.ਐਡ.ਆਰ), ਫਰੀਦਕੋਟ।
2. ਜੇ.ਈ. (ਰੈਗੂਲੇਟਰੀ ਸ਼ਾਖਾ) ਨੂੰ ਸੂਚਨਾ ਅਤੇ ਅਗਲੇਰੀ ਬਣਦੀ ਕਾਰਵਾਈ ਪੁੱਟ ਅੱਪ ਕਰਨ ਸਬੰਧੀ।

  
ਵਧੀਕ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ (ਜ),  
ਫਰੀਦਕੋਟ। ੨

  
Supdt. Grade-11  
For Deputy Commissioner  
Faridkot

Annexure-R3

ਤਰ ਵਧੀਕ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ (ਜ), ਫਰੀਦਕੋਟ।

Demolition Order u/s 39 (1) ਪਾਪਰਾ ਐਕਟ 1995

ਸ੍ਰੀ ਅਰਜ ਮੈਦਰ ਪੁੱਤਰ ਸ਼੍ਰੀ ਪਰਵੀਨ ਮਿੱਠਰ,  
ਵਾਸਤੇ ਹੋਟਲ ਸ਼ਾਹੀ ਹਵੇਲੀ,  
ਫਰੀਦਕੋਟ।

ਪੱਤਰ ਨੰ: ਵ: ਡਿ: ਕ: (ਜ)/ਫਰੀਦਕੋਟ/2025/.....26.....

ਮਿਤੀ.....27-10-2024.....

ਵਿਸ਼ਾ:- PAPR Act, 1995 ਦੀ ਧਾਰਾ 20(4) ਦੀ ਉਲੰਘਣਾ ਕਰਕੇ ਕੀਤੀ ਜਾ ਰਹੀ ਅਣ-ਅਧਿਕਾਰਤ ਉਸਾਰੀ ਨੂੰ ਢਾਉਣ ਸਬੰਧੀ।

ਹਵਾਲਾ:- ਇਸ ਦਫਤਰ ਵੱਲੋਂ ਜਾਰੀ ਨੋਟਿਸ ਮਿਤੀ 26-03-2024 ਅਤੇ ਪੱਤਰ ਨੰ: 482 ਮਿਤੀ 18-10-2024 ਦੀ ਲਗਾਤਾਰਤਾ ਵਿੱਚ।

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਸਬੰਧੀ ਹਵਾਲੇ ਅਧੀਨ ਨੋਟਿਸ ਰਾਹੀਂ ਆਪ ਨੂੰ ਇਸ ਦਫਤਰ ਵੱਲੋਂ ਕੋਟਕਪੂਰਾ-ਫਰੀਦਕੋਟ ਰੋਡ, ਫਰੀਦਕੋਟ ਵਿਖੇ ਫਰੀਦ ਇਨਕਲੇਵ ਫੇਜ਼-1 ਅਤੇ ਫੇਜ਼-2 ਕਲੋਨੀ ਅੰਦਰ ਸਕੂਲ/ਕਲੋਬ ਅਤੇ ਪਾਰਕ, ਪਾਰਕਿੰਗ ਏਰੀਏ ਵਿੱਚ ਪੈਂਦੇ ਅਣ-ਅਧਿਕਾਰਤ ਸਟ੍ਰਕਚਰਾਂ ਦੀ ਉਸਾਰੀ ਨੂੰ ਢਾਉਣ ਸਬੰਧੀ ਨੋਟਿਸ ਜਾਰੀ ਕੀਤਾ ਗਿਆ ਸੀ। ਹਵਾਲੇ ਅਧੀਨ ਦਰਸਾਏ ਨੋਟਿਸ ਦੇ ਸਬੰਧ ਵਿੱਚ ਆਪ ਵੱਲੋਂ ਪੇਸ਼ ਕੀਤੀ ਪ੍ਰਤੀਬੇਨਤੀ ਅਨੁਸਾਰ ਆਪ ਵੱਲੋਂ ਉਕਤ ਸਟ੍ਰਕਚਰ ਨੂੰ ਕੰਪਾਊਂਡ ਕਰਵਾਉਣ ਹਿੱਤ ਦਫਤਰ ਬੀ.ਡੀ.ਏ. ਬਠਿੰਡਾ ਵਿੱਚ ਅਪਲਾਈ ਕੀਤਾ ਗਿਆ ਸੀ। ਲੰਗਡੇਂਗ 10 ਮਹੀਨੇ ਦਾ ਸਮਾਂ ਬੀਤ ਜਾਣ ਉਪਰੰਤ ਵੀ ਆਪ ਵੱਲੋਂ ਕੋਈ ਵੀ ਪ੍ਰਵਾਨਗੀ ਦਫਤਰ ਵਿਖੇ ਪੇਸ਼ ਨਹੀਂ ਕੀਤੀ ਗਈ ਹੈ। CA, BDA, Bathinda ਪਾਸੋਂ ਪ੍ਰਾਪਤ ਪੱਤਰ ਨੰ: 215 ਮਿਤੀ 13-01-2025 ਰਾਹੀਂ ਅਣ-ਅਧਿਕਾਰਤ ਉਸਾਰੀਆਂ ਉਪਰ ਕਾਰਵਾਈ ਕਰਨ ਲਈ ਲਿਖਿਆ ਗਿਆ ਹੈ।

ਕਲੋਨੀ ਅੰਦਰ ਆਪ ਵੱਲੋਂ ਆਕੂਪਾਇਰ ਵਜੋਂ ਅਣ-ਅਧਿਕਾਰਤ ਉਸਾਰੀਆਂ ਕਰਕੇ PAPR Act, 1995 ਦੀ ਧਾਰਾ 20(4) ਦੀ ਉਲੰਘਣਾ ਕਰਕੇ ਧਾਰਾ 39(1) ਤਹਿਤ ਆਪ ਨੂੰ 60 ਦਿਨਾਂ ਦੇ ਅੰਦਰ-ਅੰਦਰ ਕਲੋਬ ਦੀ ਅਣ-ਅਧਿਕਾਰਤ ਉਸਾਰੀ ਅਤੇ Park, Parking area ਅੰਦਰ ਕੀਤੀਆਂ ਅਣ-ਅਧਿਕਾਰਤ ਉਸਾਰੀਆਂ ਨੂੰ ਢਾਉਣ ਦੇ ਹੁਕਮ ਜਾਰੀ ਕੀਤੇ ਜਾਂਦੇ ਹਨ।

ਅਜਿਹਾ ਨਾ ਕਰਨ ਦੀ ਸੂਰਤ ਵਿੱਚ PAPR Act, 1995 ਦੀ ਧਾਰਾ 39(2) ਤਹਿਤ ਅਣ-ਅਧਿਕਾਰਤ ਉਸਾਰੀਆਂ ਨੂੰ ਵਿਭਾਗ ਵੱਲੋਂ ਢਾਹਿਆ ਜਾਵੇਗਾ ਅਤੇ ਢਾਹੁਣ ਉਪਰ ਆਉਣ ਵਾਲੇ ਖਰਚੇ ਦੀ ਵਸੂਲੀ ਆਪ ਪਾਸੋਂ ਕੀਤੀ ਜਾਵੇਗੀ।

ਵਧੀਕ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ (ਜ),  
ਫਰੀਦਕੋਟ।

ਪਿੱਠ ਅੰ: ਨੰ: ਵ: ਡਿ: ਕ: (ਜ)/ਫਰੀਦਕੋਟ/2025/.....27-28..... ਮਿਤੀ.....27-10-2024.....

ਉਪਰੋਕਤ ਦਾ ਉਤਾਰਾ ਹੇਠ ਲਿਖਿਆ ਨੂੰ ਸੂਚਨਾ ਅਤੇ ਅਗਲੇਰੀ ਕਾਰਵਾਈ ਹਿੱਤ ਭੇਜਿਆ ਜਾਦਾ ਹੈ:-

1. ਜਿਲ੍ਹਾ ਨਗਰ ਯੋਜਨਾਕਾਰ (ਪੀ.ਐੱਫ.ਆਰ), ਫਰੀਦਕੋਟ।

Supdt. Grade-II ਜੇ.ਈ. (ਰੈਗੂਲੇਟਰੀ ਸਾਖਾ) ਨੂੰ ਉਸਾਰੀ ਵਾਲੀ ਜਗ੍ਹਾ 'ਤੇ ਨਿਗਰਾਨੀ ਰੱਖਣ ਅਤੇ ਸਮੇਂ ਸਿਰ ਪੁਰਾਣੇ ਉਪਰੰਤ ਸਮੇਤ

For Deputy Commissioner ਫੋਟੋਗ੍ਰਾਫਸ ਸਮੇਤ ਤਾਜਾ ਰਿਪੋਰਟ ਕਰਨ ਹਿੱਤ।  
Faridkot

ਵਧੀਕ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ (ਜ),  
ਫਰੀਦਕੋਟ।

ਦਫਤਰ ਵਧੀਕ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ (ਜ), ਫਰੀਦਕੋਟ। *Annexure - R4*

Orders u/s 39(2) of PAPR Act, 1995

"ਦਿ ਪੰਜਾਬ ਅਪਾਰਟਮੈਂਟ ਐਂਡ ਪ੍ਰਾਪਰਟੀ ਰੈਗੂਲੇਸ਼ਨ ਐਕਟ-1995" (ਸੰਘ 2014, ਸੰਘ 2017) ਦੀ ਧਾਰਾ 39(1) ਦੀ ਉਲੰਘਣਾ ਤਹਿਤ ਲਾਇਸੈਂਸਿੰਗ ਕਲੋਨੀ ਫਰੀਦ ਸਿਨਕਲੇਟ ਫੇਜ਼-1 ਅਤੇ ਫੇਜ਼-2, ਫਰੀਦਕੋਟ ਕੋਟਲਾਜ਼ ਰੋਡ, ਫਰੀਦਕੋਟ ਵਿਖੇ ਐਸ.ਸੀ.ਓ. ਨੰ: 19 ਤੋਂ 24 ਦੇ ਸਾਹਮਣੇ ਪਾਰਕ ਅਤੇ ਪਾਰਕਿੰਗ ਏਰੀਏ ਅਤੇ ਐਸ.ਸੀ.ਓ. 19 ਤੋਂ 24 ਦੇ ਪਿਛਲੇ ਪਾਸੇ ਸਰਵਿਸ ਲੈਨ ਅੰਦਰ ਕੁਝ ਹਿੱਸੇ ਵਿੱਚ ਉਸਾਰੀ/ਇਨਕਰਚਮੈਂਟ ਕੀਤੀਆਂ ਹੋਈਆਂ ਹਨ। ਉਲੰਘਣਾਕਾਰ ਨੂੰ ਇਸ ਦਫਤਰ ਦੇ ਰਿਕਾਰਡ ਮੁਤਾਬਿਕ ਐਕਟ ਦੀ ਧਾਰਾ 39(1) ਅਧੀਨ ਨੋਟਿਸ ਅਤੇ ਆਪਣੇ ਪੱਧਰ ਤੇ ਉਸਾਰੀ ਢਾਉਣ ਸਬੰਧੀ ਹੁਕਮ ਜਾਰੀ ਕੀਤੇ ਗਏ ਸਨ, ਪਰੰਤੂ ਉਲੰਘਣਾਕਾਰ ਵੱਲੋਂ ਇਨਕਰਚਮੈਂਟ ਨੂੰ ਜਾਰੀ ਰੱਖਿਆ ਨਹੀਂ ਗਿਆ ਹੈ।

ਉਪਰੋਕਤ ਦੇ ਸਨਮੁੱਖ ਅਤੇ ਮਾਨਯੋਗ ਨੈਸ਼ਨਲ ਗਰੀਨ ਟ੍ਰੀਬਿਊਨਲ ਕੋਰਟ ਵਿੱਚ ਚੱਲ ਰਹੇ ਕੇਸ ਨੰ: OA 665 of 2023 ਦੇ ਸਬੰਧ ਵਿੱਚ ਮਿਤੀ 05-03-2025 ਨੂੰ ਹੋਏ ਹੁਕਮਾਂ ਦੇ ਸਨਮੁੱਖ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਫਰੀਦਕੋਟ ਜੀ ਪਾਸੋਂ ਪ੍ਰਾਪਤ ਹੋਈਆਂ ਅਨੁਸਾਰ ਉਕਤ ਜਗ੍ਹਾ ਵਿੱਚ ਹੋਈਆਂ ਉਸਾਰੀਆਂ ਨੂੰ ਅਣ-ਅਧਿਕਾਰਤ ਉਸਾਰੀਆਂ ਘੋਸ਼ਿਤ ਕਰਦੇ ਹੋਏ "ਦਿ ਪੰਜਾਬ ਅਪਾਰਟਮੈਂਟ ਐਂਡ ਪ੍ਰਾਪਰਟੀ ਰੈਗੂਲੇਸ਼ਨ ਐਕਟ-1995" ਦੀ ਧਾਰਾ 39(2) ਤਹਿਤ ਪਾਰਕ, ਪਾਰਕਿੰਗ ਏਰੀਏ ਅਤੇ ਸਰਵਿਸ ਲੈਨ ਵਿੱਚ ਹੋਈਆਂ ਅਣ-ਅਧਿਕਾਰਤ ਉਸਾਰੀਆਂ ਨੂੰ ਢਾਉਣ ਦੇ ਹੁਕਮ ਜਾਰੀ ਕੀਤੇ ਜਾਂਦੇ ਹਨ।

ਜਿਲ੍ਹਾ ਨਗਰ ਯੋਜਨਾਕਾਰ (ਪੀ.ਐੱਫ.ਆਰ.), ਫਰੀਦਕੋਟ, ਸਹਾਇਕ ਨਗਰ ਯੋਜਨਾਕਾਰ (ਰੈਗੂਲੇਟਰੀ) ਅਤੇ ਜੂਨੀਅਰ ਇੰਜੀਨੀਅਰ (ਰੈਗੂਲੇਟਰੀ) ਨੂੰ ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਸਬੰਧਤ ਵਿਭਾਗਾਂ ਨਾਲ ਤਾਲਮੇਲ ਕਰਦੇ ਹੋਏ ਉਕਤ ਅਣ-ਅਧਿਕਾਰਤ ਉਸਾਰੀਆਂ ਨੂੰ ਢਾਉਣ ਸਬੰਧੀ ਕਾਰਵਾਈ ਮਿਤੀ:21/05/2025 ਨੂੰ ਅਮਲ ਵਿੱਚ ਲਿਆਂਦੀ ਜਾਵੇ।

*[Signature]*  
ਸਮਰੱਥ ਅਧਿਕਾਰੀ-ਕਮ-  
ਵਧੀਕ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ (ਜ),  
ਫਰੀਦਕੋਟ।

ਪਿ:ਅੰ:ਨੰ:ਵ:ਡਿ:ਕ(ਜ)/ਡੀ.ਟੀ.ਪੀ.(ਆਰ)/ਫਰੀਦਕੋਟ/2025/...15.7.25.....ਮਿਤੀ...27.05.25

ਇਸ ਦਾ ਇੱਕ ਉਤਾਰਾ ਹੇਠ ਲਿਖਿਆ ਨੂੰ ਸੂਚਨਾ ਅਤੇ ਲੋੜੀਂਦੀ ਕਾਰਵਾਈ ਹਿੱਤ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ ਜੀ:-

1. ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਫਰੀਦਕੋਟ ਜੀ ਨੂੰ ਭੇਜ ਕੇ ਬੇਨਤੀ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਉਕਤ ਡੈਮੋਲੇਸ਼ਨ ਦੀ ਕਾਰਵਾਈ ਕਰਨ ਹਿੱਤ ਡਿਊਟੀ ਮੈਜਿਸਟ੍ਰੇਟ ਦੀ ਤੈਨਾਤੀ ਸਬੰਧੀ ਲੋੜੀਂਦੇ ਹੁਕਮ ਜਾਰੀ ਕਰਦੇ ਹੋਏ ਇਸ ਦਫਤਰ ਨੂੰ ਸੂਚਿਤ ਕਰਨ ਦੀ ਕ੍ਰਿਪਾਲਤਾ ਕੀਤੀ ਜਾਵੇ ਜੀ।
2. ਮੁੱਖ ਪ੍ਰਸ਼ਾਸਕ, ਬੀ.ਡੀ.ਏ. ਬਠਿੰਡਾ ਜੀ ਨੂੰ ਬੇਨਤੀ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਫਰੀਦਕੋਟ ਵਿੱਚ ਪੈਂਦੀਆਂ ਪੁੱਛਾ ਦੀਆਂ ਸਾਈਟਾਂ ਉੱਪਰ ਤੈਨਾਤ ਪੈਸਕੋ ਗਾਰਡਾਂ ਨੂੰ ਜੂਨੀਅਰ ਇੰਜੀਨੀਅਰ (ਰੈ) ਨਾਲ ਤਾਲਮੇਲ ਕਰਨ ਅਤੇ ਡਿਮੋਲਿਸ਼ ਵਾਲੇ ਦਿਨ ਉਕਤ ਸਾਈਟ ਤੇ ਹਾਜ਼ਰ ਰਹਿਣ ਦੀ ਡਿਊਟੀ ਲਗਾਈ ਜਾਵੇ ਜੀ।
3. ਸੀਨੀਅਰ ਪੁਲਿਸ ਕਪਤਾਨ, ਫਰੀਦਕੋਟ ਜੀ ਨੂੰ ਭੇਜ ਕੇ ਬੇਨਤੀ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਉਕਤ ਅਨੁਸਾਰ ਡੈਮੋਲੇਸ਼ਨ ਦੀ ਕਾਰਵਾਈ ਲਈ ਸਬੰਧਤ ਅਧਿਕਾਰੀ ਸਮੇਤ ਲੋੜੀਂਦੀ ਪੁਲਿਸ ਫੋਰਸ ਦੀ ਡਿਊਟੀ ਲਗਾਈ ਜਾਵੇ ਜੀ।
4. ਨਿਗਰਾਨ ਇੰਜੀਨੀਅਰ, ਪੀ.ਐਸ.ਪੀ.ਸੀ.ਐਲ. ਫਰੀਦਕੋਟ ਨੂੰ ਭੇਜ ਕੇ ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਡੈਮੋਲੇਸ਼ਨ ਦੌਰਾਨ ਉਕਤ ਸਾਈਟ ਉੱਪਰ ਬਿਜਲੀ ਸਪਲਾਈ ਬੰਦ ਕਰਨੀ ਅਤੇ ਮੌਕੇ ਉੱਪਰ ਆਪਣੇ ਦਫਤਰ ਦਾ ਲੋੜੀਂਦਾ ਸਟਾਫ ਤੈਨਾਤ ਕਰਨਾ ਯਕੀਨੀ ਬਣਾਇਆ ਜਾਵੇ।
5. ਕਾਰਸਕਾਰੀ ਇੰਜੀਨੀਅਰ, ਪੰਜਾਬ ਵਾਟਰ ਸਪਲਾਈ ਅਤੇ ਸੈਨੀਟੇਸ਼ਨ ਵਿਭਾਗ ਫਰੀਦਕੋਟ ਨੂੰ ਭੇਜ ਕੇ ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਡੈਮੋਲੇਸ਼ਨ ਦੌਰਾਨ ਉਕਤ ਸਾਈਟ ਉੱਪਰ ਪਾਣੀ ਦੀ ਸਪਲਾਈ ਬੰਦ ਕਰਨੀ ਅਤੇ ਮੌਕੇ ਉੱਪਰ ਆਪਣੇ ਦਫਤਰ ਦਾ ਲੋੜੀਂਦਾ ਸਟਾਫ ਤੈਨਾਤ ਕਰਨਾ ਯਕੀਨੀ ਬਣਾਇਆ ਜਾਵੇ।
6. ਫਾਈਰ ਸਟੇਸ਼ਨ ਅਫਸਰ, ਫਰੀਦਕੋਟ ਨੂੰ ਭੇਜ ਕੇ ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਡੈਮੋਲੇਸ਼ਨ ਦੌਰਾਨ ਉਕਤ ਸਾਈਟ ਉੱਪਰ ਫਾਇਰ ਬਿਰਗੂਡ ਅਤੇ ਆਪਣੇ ਦਫਤਰ ਦਾ ਲੋੜੀਂਦਾ ਸਟਾਫ ਤੈਨਾਤ ਕਰਨਾ ਯਕੀਨੀ ਬਣਾਇਆ ਜਾਵੇ।
7. ਸਿਵਲ ਸਰਜਨ, ਫਰੀਦਕੋਟ ਨੂੰ ਭੇਜ ਕੇ ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਡੈਮੋਲੇਸ਼ਨ ਦੌਰਾਨ ਉਕਤ ਸਾਈਟ ਉੱਪਰ ਐਂਬੂਲੈਂਸ ਅਤੇ ਆਪਣੇ ਦਫਤਰ ਦਾ ਲੋੜੀਂਦਾ ਸਟਾਫ ਤੈਨਾਤ ਕਰਨਾ ਯਕੀਨੀ ਬਣਾਇਆ ਜਾਵੇ।
8. ਜਿਲ੍ਹਾ ਲੋਕ ਸੰਪਰਕ ਅਫਸਰ, ਫਰੀਦਕੋਟ ਨੂੰ ਭੇਜ ਕੇ ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਡਿਮੋਲਿਸ਼ ਸਮੇਂ ਵੀਡੀਓਗ੍ਰਾਫੀ ਕਰਨਾ ਯਕੀਨੀ ਬਣਾਇਆ ਜਾਵੇ ਅਤੇ ਰਿਕਾਰਡ ਇਸ ਦਫਤਰ ਵਿਖੇ ਜਮ੍ਹਾਂ ਕਰਵਾਇਆ ਜਾਵੇ।
9. ਕਾਰਜ ਸਾਧਕ ਅਫਸਰ, ਨਗਰ ਕੌਂਸਲ, ਫਰੀਦਕੋਟ ਨੂੰ ਭੇਜ ਕੇ ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਉਕਤ ਮਿਤੀ ਨੂੰ ਆਪਣੇ ਦਫਤਰ ਦੀਆਂ 2 ਜੇ.ਸੀ.ਬੀ. ਸਮੇਤ ਡਰਾਇਵਰ ਭੇਜਣ ਦੀ ਪੇਚਲ ਕੀਤੀ ਜਾਵੇ ਅਤੇ ਆਉਣ ਵਾਲੇ ਖਰਚੇ ਦਾ ਬਿੱਲ ਦਫਤਰ ਜਿਲ੍ਹਾ ਨਗਰ ਯੋਜਨਾਕਾਰ, ਫਰੀਦਕੋਟ ਨੂੰ ਭੇਜ ਦਿੱਤਾ ਜਾਵੇ।
10. ਜਿਲ੍ਹਾ ਨਗਰ ਯੋਜਨਾਕਾਰ (ਪੀ.ਐੱਫ.ਆਰ.) ਫਰੀਦਕੋਟ ਅਤੇ ਸਹਾਇਕ ਨਗਰ ਯੋਜਨਾਕਾਰ ਫਰੀਦਕੋਟ ਨੂੰ ਯੋਗ ਕਾਰਵਾਈ ਹਿੱਤ।

ਜੂਨੀਅਰ ਇੰਜੀਨੀਅਰ (ਰੈਗੂਲੇਟਰੀ) ਨੂੰ ਭੇਜ ਕੇ ਹਦਾਇਤ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਉਹ ਡੈਮੋਲੇਸ਼ਨ ਦੀ ਕਾਰਵਾਈ ਪਾਪਰਾ ਐਕਟ-1995 ਅਧੀਨ ਅਮਲ ਵਿੱਚ ਲਿਆਂਦੀ ਜਾਵੇ।

- ੫੫ -  
ਸਮਰੱਥ ਅਧਿਕਾਰੀ-ਕਮ-  
ਵਧੀਕ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ (ਜ),  
ਫਰੀਦਕੋਟ।

Supdt. Grade II  
For Deputy Commissioner  
Faridkot

To

The Deputy Commissioner-cum-  
District Magistrate, Faridkot

Letter No. A.D.C (G)/Faridkot/2025/296

Dated 02.07.2025

Sub: Notice in OA No. 665 of 2023 - Nirmal Singh Chahal vs State of Punjab and Others.

Reference: Your office's letter no. 275/CEA dated 25-03-2025.

In reference to subject cited above, you are hereby informed that a notice U/S 39 (1) of PAPR Act, 1995 was served against encroacher who has encroached upon the park area of the above mentioned licensed colony, through which occupier was asked to show cause within 15 days that why the structures/encroachments have been constructed in the Park area, (Annexure-1). The occupier was also given suitable time for a personal hearing to defend himself. The violator/encroacher having failed to do so, demolition orders were passed, asking the violator/encroacher to remove the encroachments within 60 days on his own, failing which the said structures shall be demolished by the competent authority at the cost of violator/encroacher as per the Section 39(1) of the PAPR Act, 1995. (Annexure-2)

However, the said violator/encroacher failed to comply with the orders of the competent authority and did not remove the encroachments. Therefore, as per the provisions of the Section 39(2), of PAPR Act, 1995, this office itself took the measures to demolish the same and accordingly demolition drive was carried out on 02/07/2025 in which the encroachments in the park area were removed except public toilets on account of public convenience. A copy of the orders have been placed herewith at Annexure-3. The photographs of the park area before and after the demolition are placed at the Annexure-4 for your kind perusal.

  
Additional Deputy Commissioner (G)  
Faridkot

  
Supdt. Grade-II  
For Deputy Commissioner  
Faridkot